भी एस॰ २ग॰ बोबी: में घाप से प्रार्थना करना भाहता हुं...

Mr. Speaker: No, it is not allowed. You cannot raise any point now about something published in the newspapers.

भी एस॰ एम॰ भोशी : सिर्फ एक प्रार्थना है...

Mr. Speaker: What is the use of raising it now? If I allow you it will become a precedent and then anybody can raise any subject at any time.

भी मधु लिमये (मुंगेर) : ग्राप बात तो स्निये ।

Mr. Speaker: I am hearing him. He is on his legs.

भी मधु लिमये : क्या झाप थी जोशी की बात को नहीं सूनेगे ?

Mr. Speaker: He is on his legs. If I hear him now I will have to hear any subject raised by any Member at any time.

भी मधु लिमवे : मध्यक्ष महोय, . . .

Mr. Speaker: I cannot allow him. This will not be recorded

Shri S. M. Joshi: \*\*

The Deputy Prime Minister and Minister of Finance (Shri Morarji Desal): Sir, may I make a request. When the Speaker is standing nobody should stand up. That should be observed by all of us. If anybody has to say anything, as soon as the Speaker sits down he can stand up and say what he has to say. But when the Speaker is standing nobody should stand up. If we do not do that it will become difficult.

"Not recorded as ordered by the Chair.

डा• राज जनोहर जोहिया (कानॉज): मैं व्यवस्था का प्रत्न उठा रहा हूं, झौर प्रस्न नहीं । सेख हॉलियामेंस्ट्री प्रैडिटस में विशेवाधिकार किस ग्राधार पर उठता है इस को ले कर . . .

Mr. Speaker: That is not before the House now. Please resume your seat. A point of order can be raised only about a subject which is under discussion in the House. You cannot raise a point of order about a subject which has been disallowed by the Speaker in the chamber.

डा० राम मनोहर लो.हिया : प्राध्यक्ष महोदय, ...

भी मधु लिमये : ग्राप 376 देखिये । (भ्यवधान) । नियमो में लिखा है . . .

Mr. Speaker: No, no. I cannot allow. Let us proceed with the business.

भी एस० एम० जोशी : मैं भाप से प्रार्थना कर रहा था, क्या भाप हमारी बात को नहीं सुनेगे ?

ANNUAL REPORT OF INSTRUMENTATION LIMITED.

The Deputy Minister in the Ministry of Industrial Development and Company Affairs (Shri Bhanu Prakash Singh): Sir, on behalf of Shri F. A. Ahmed, I beg to lay on the Table-

- A copy of the Annual Report of the Institumentation Limited, Kota, for the year 1965-66 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1965.
- (2) Review by the Government on the working of the above Company. [Placed in the Library. See No. LT-162/67].